

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 662 of 2020

Pintu Prasad Mehta.Petitioner

Versus

1. The State of Jharkhand.
2. Baby Devi.Opposite Parties

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Nawin Kumar, Advocate
For the State : Mr. Rakesh Kumar, A.P.P.
For the O.P. No. 2 : Mr. Amit Kumar, Advocate

07/24-06-2020 Heard the parties.

The petitioner apprehends his arrest in connection with Ichak P.S. Case No. 56 of 2019.

The marriage of the informant was solemnized with the petitioner. It has been alleged that there was a demand of Rs.4,00,000/- and assault was committed by the petitioner upon her.

Learned counsel for the petitioner has submitted that all the allegations are general and omnibus in nature. He has further submitted that the petitioner is ready and willing to keep the O.P. No. 2 with him with full honor and dignity.

Learned counsel for the O.P. No. 2 has opposed the prayer made by the learned counsel for the petitioner.

It appears from the impugned order that steps for mediation were taken and the mediation was successful but later on the parties did not agree with the terms and conditions of the settlement. It further appears that the petitioner was not ready to take back his wife. The same runs contrary to the offer made by the learned counsel for the petitioner before this Court as noted above. Apart from the same, there appears to be a specific allegation of demand of dowry and assault committed upon the informant. In such circumstances therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application stands rejected.

(Rongon Mukhopadhyay,J)

Rakesh/-